

RAJYA SABHA

*SYNOPSIS OF DEBATE

(Proceedings other than Questions and Answers)

Thursday, August 6, 2015/ Shravana 15, 1937 (Saka)

STATEMENT BY THE MINISTER

Terrorist Attack in Jammu and Kashmir on 5th August, 2015

THE MINISTER OF HOME AFFAIRS (SHRI RAJ NATH SINGH): On August 5, 2015 at around 0700 hrs., terrorists attacked a BSF convoy on the Jammu – Srinagar Highway near Narsoo Nallah, Tehsil Chenani, Distt. Udhampur, around 18 kms from Udhampur town. Two BSF personnel, namely Constable Rocky No. 120628139 of 59th Batallion, BSF, R/o District Yamuna Nagar, Haryana; and Constable Subhendu Roy, No. 994001199 of 2nd Bn. BSF, r/o District Jalpaiguri, West Bengal, died in the attack and 14 BSF personnel were injured. One of the two militants involved in the attack was killed, while one was subsequently apprehended by the local people and the police.

The apprehended terrorist was brought to Jammu, where he is being questioned by the concerned authorities. Preliminary interrogation of the captured terrorist reveal his identity as Md. Naved *alias* Usman, R/o Faisalabad (Pakistan). He also revealed the identity of his slain accomplice as Md. Nomen *alias* Nomin (code name) R/o Bhawalpur, Pakistan. In this connection, a Case in FIR No. 60/2015 U/S120/120-B/307/302/RPC, 7/25 Arms Act, 15/16 Unlawful

*This Synopsis is not an authoritative record of the proceedings of the Rajya Sabha.

Activities Prevention Act has been registered at Police Station Chenani and further investigation of the case is in progress. Two AK-47 rifles along with some magazines, grenade and ammunition etc. have been recovered from the terrorists.

We strongly condemn the attack and the persistent attempts by terrorists from across the border to vitiate the peaceful atmosphere in Jammu & Kashmir. On behalf of this august House, I take this opportunity to extend our heartfelt condolences to the families of the martyred BSF personnel and our sympathies to those injured in this mindless act of violence. The Security Forces, including the BSF, J&K Police, and the CRPF have shown exemplary courage in thwarting the attack with minimum casualties. Besides the ex-gratia compensation and jobs to be provided to the families of the martyred BSF personnel. We will also consider them and others who displayed courage and bravery in the incident for immediate award of the Gallantry Medal.

We especially salute the courage of the unarmed villagers, who despite grave risk to their lives overpowered a fully armed militant without consideration for their own security. We will take up the matter with the State Government for suitably recognizing their conspicuous act of valour. We are confident that interrogation of the apprehended terrorist will reveal their modus operandi, including the details of their infiltration from across the border and their targets. The Government remain committed to combating terrorism with a strong resolve and ensuring the safety and security of our citizens and our security personnel.

GOVERNMENT BILL

The Prevention of Corruption (Amendment) Bill, 2013

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH), moving the motion for consideration of the Bill, said: The present Government is committed to bringing in more transparency and accountability in governance with a dignified pledge of Maximum Governance and Minimum Government. Certain measures are envisaged in the amendments which would not only, make bribe-giving disincentive but also bring into the ambit of accountability and answerability the bribe-giver as well. An honest and an upright officer does not suffer from any intimidation or loss of initiative for which we are going to make certain amendments to enlarge the ambit of permission of initiating proceedings against an officer to all levels regardless of his status and, similarly, to also introduce the provision of seeking permission of prosecution of an officer even after he has achieved superannuation. It is further requested that the Bill may be considered.

SHUMSHER K. SHERIFF,
Secretary-General.

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